

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:502/2000
DATED THE 10TH DAY OF JULY, 2003

CORAM:HON'BLE SHRI JUSTICE R.R.K.TRIVEDI, VICE CHAIRMAN
HON'BLE SHRI SHANKAR PRASAD, MEMBER(A)

Mrs.Jyotsana Prakash Karmarkar,
Service as Telecom Office Assistant,
Residing at
Shelke Bungalow, Babu Genu Road,
Ahmednagar. Applicant

By Advocate Shri Uday Warunjikar

V/s.

1. The Union of India, through
The Secretary,
Department of Telecommunications,
New Delhi.
2. Deputy General Manager,
Telecom, Ahmednagar.
3. General Manager,
Telecom, Ahmednagar. Respondents

By Advocate Shri V.S.Masurkar

(ORAL)(ORDER)

Per Shri Justice R.R.K.Trivedi, Vice Chairman

By this application, the applicant a Group 'C' employee has sought relief against the authorities of Department of Telecommunication. It is not disputed that during pendency of this OA, the Corporation known as Bharat Sanchar Nigam Limited has come into existence and all Group 'C' and 'D' employees of the erstwhile ~~Telecommunication department~~ ~~Telephone Nigam Limited~~ have been absorbed in this corporation.

In the circumstances this OA is not ~~valid~~ legally ~~maintainable~~
under Section 14(2) of Adminisitrative Tribunals Act 1985 *by Contd/Gr.*
legal position in this regard has been settled by Division Bench

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of Bombay High Court in *Bharat Sanchar Nigam Ltd v/s. A.R.Patil* SLR 2003(1) 386. The OA is dismissed as not maintainable. No costs.

We make it clear that this order will not prejudice the case of the applicant before any other forum.

Shankar Prasad

(SHANKAR PRASAD)
MEMBER(A)

R.R.K.Trivedi

(R.R.K.TRIVEDI)
VICE CHAIRMAN

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